

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.103
(IB)-718(ND)2019
IA-3610/2021

IN THE MATTER OF:

GP Petroleum Ltd ... **Applicant/Petitioner**
Versus
M/s. VCRM Petrochemicals Pvt. Ltd ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 18.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Neeraj Kr Gupta, Adv for Liquidator, Mr. Rohit Jolly, Adv. and Mr. Tushar Anand, Adv. for Respondents No.1 and 2.

ORDER

IA-3610/2021: Mr. Mohit Jolly Advocate appearing for R-1 and R-2 accepts notice on their behalf. Therefore, there is no need to issue notice against R-1 and R-2.

Notice be issued upon Re-3 and R-4 by all modes including the E-mail ID of the Respondents. On request of the R-1 and R-2, three weeks' time is granted to file the reply. Rejoinder, if any, within a week from the date of the receipt of the reply. Affidavit of service be filed within a week.

List the matter on 23.09.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)